

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:795  
ANSWERED ON:29.07.2010  
POLITICAL PARTIES  
Reddy Shri Mekapati Rajamohan

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the number of registered political parties with Election Commission of India as on date;
- (b) whether all registered political parties are eligible to contest elections;
- (c) if so, the details thereof;
- (d) the number of political parties who do not contest polls;
- (e) whether the Government proposes to take any steps to de-register such parties; and
- (f) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

- (a) As on date, there are 1151 registered political parties with the Election Commission of India. Out of these parties, seven are recognised as National Parties and forty seven are as State parties. The remaining parties are registered un-recognised political parties.
- (b) & (c) Yes, Madam. All registered political parties are eligible to set up candidates in the elections to the Mouses of Parliament and to the State Legislatures.
- (d) At the last General Election to the House of the People, 2009, there were 1060 political parties (7 National, 37 State and 1016 un-recognised), registered with the Commission. Out of these parties, 697 political parties did not set up any candidate in the last General Election to the House of the People, 2009.
- (e) Even though the issue of de-registration of Political Parties was one of the 22 proposals made by the Election Commission of India in 2004, yet no decision in the matter has been taken.